

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 102
IB-169(ND)/2024

IN THE MATTER OF:

PVR INOX LTD

.....APPLICANT/PETITIONER

Vs

CURO INDIA PVT. LTD.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Kanika Agnihotri, Mr. Arpit Sharma, Ms. Niharika, Advs.

For the Respondent : Mr. Ashutosh Gupta & Mr. Gaurav Rana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

This application has been filed by the Applicant under Section 9 of IBC, 2016, seeking initiation of CIRP against the Corporate Debtor.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice.

Learned Counsel appearing for the Corporate Debtor accepts notice and seeks time to file Vakalatnama and reply affidavit. Ten days time granted. The parties are directed to file an affidavit stating that the present application is not a collusive one.

List the matter on **30.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**